



presents

LEGAL WORKSHOP



An event conducted by the
**WEST BENGAL CHAPTER
OF
IDIA**

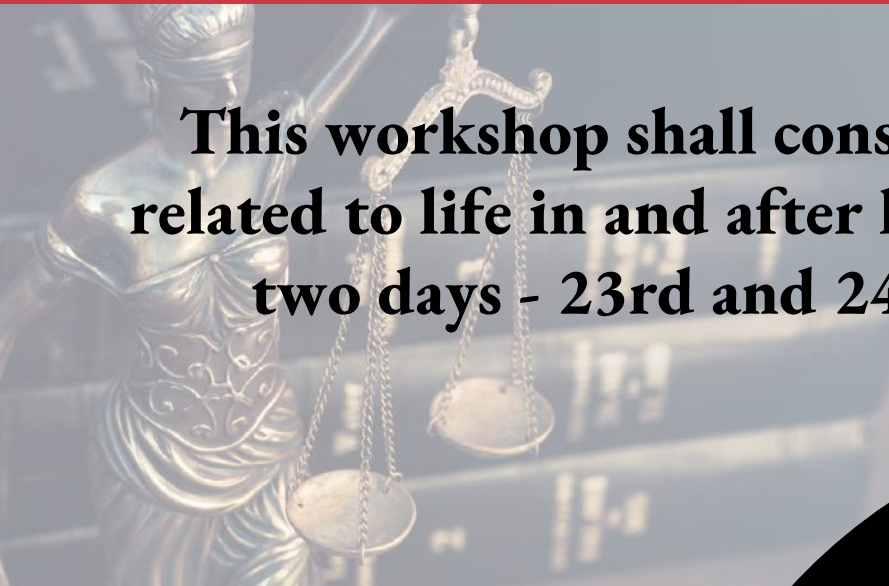
on

23rd // 24th

**MARCH
2024**

About the **WORKSHOP**

After an immensely successful event in 2023, the West Bengal Chapter of IDIA is proud to announce the Sixth edition of the IDIA Legal Workshop!



This workshop shall consist of nine sessions related to life in and after law school, held over two days - 23rd and 24th March, 2024

- **Legal Research and Writing**
- **Mooting**
- **Alternative Dispute Resolution**
- **Internships & Career Building**

- **Post Graduate Studies in Law**
- **Career in Litigation**
- **Career in Law Firms**
- **Career in Civil Services**
- **Alternate Career Options**

WHY SHOULD YOU SIGN UP?

The sessions, organised as a part of this workshop, are sure to provide a unique and important opportunity for students in law school to masterfully tackle and excel in various aspects of life at law school and beyond.

The sessions will be conducted by speakers who have been in your shoes and have excelled in their respective fields. These sessions will help you gauge what it takes to thrive in law school while giving you much space to forge your path.

All attendees will be given a certificate in recognition of their participation!

Moreover, you will gain these essential tips and tricks for supporting a great cause! All proceeds from this event will go towards IDIA's efforts to provide enhanced access to legal education to un-privileged, underprivileged, and underrepresented students, encouraging and aiding them to become significant contributors to society and take their place as community leaders

**Excel in Law School Skills while
contributing to a cause**

REGISTRATION

The complete workshop,
including all nine sessions,
is open to all for a
minimum contribution of
₹599 only.

Moreover, EARLY BIRDS registering before March 18th, 2024 can register for a special discounted contribution at Rupees 499 only

APPLY EARLY FOR THE EARLY BIRD DISCOUNT!

Payment Details

UPI: abhishek33555@ybl

Account No. 36948433689

Bank Name: State Bank of India

Account Type: Savings

Account Holder Name: Abhishek Raj

IFSC Code: SBIN0004445

After making the
payment, the
participants are
urged to fill up the
following form

This is the minimum contribution and the participants are welcome to contribute more

For any registration-related queries and availing group discounts,
Email: idia@nujs.edu
Abhishek Raj: 7234970830

SCHEDULE

DAY 1 : 23rd MARCH, *Saturday* **11:00 AM - 5:00 PM**

Life in Law School

Session on Legal Research and Writing

Session on Mooting

-Lunch Break-

Session on Alternative Dispute Resolution

Session on Internships and Career Building

11:00 AM - 6:00 PM

DAY 2 : 24th MARCH, *Sunday*

Life after Law School

Session on Postgraduate Education

Session on Career in Litigation

-Lunch Break-

Session on Career in Law Firms

Session on Career in Civil Services

Session on Alternate Career Options

WHO ARE THE SPEAKERS

Life in Law School

LEGAL RESEARCH & WRITING

Tanishk Goyal: Law Clerk cum Research Associate at the Supreme Court of India.

Vinayak Chawla: Advocate, Chambers of Mr. Gautam Khazanchi

MOOTING

ADR

Adit Garg: Law Clerk cum Research Associate, Office of HMJ Pardiwala

Asees Kaur: Trainee Solicitor at Allen & Overy

INTERNSHIPS & CAREER BUILDING

WHO ARE THE SPEAKERS

Life after Law School

POSTGRADUATE EDUCATION

Ashika Jain: BCL Student at the University of Oxford

Adit Pujari: Advocate, Supreme Court of India

CAREER IN LITIGATION

CAREER IN LAW FIRM

Somdutta Bhattacharya: Partner at Argus Partners

Shweta Bansal : (IFS:2013),Deputy Secretary, DPA Division, Ministry of External Affairs

CAREER IN CIVIL SERVICES

ALTERNATE CAREER OPTIONS

Om Agarwal: Founder, EazyCoach

LEGAL RESEARCH & WRITING

TANISHK GOYAL

Mr. Tanishk Goyal is currently working as a Law Clerk cum Research Associate at the Supreme Court of India.

Graduating from NUJS in 2023, Mr. Goyal served as Editor of NUJS Law Review, showcasing his exceptional research skills. Being the Head of Research in Himmat, he contributed significantly to the drafting of the Himmat Handbook on Prevention of Sexual Harassment. He also provided valuable insights for drafting the Transgender Persons (Protection of Rights) Rule 2020.

Beyond his academic achievements, Mr. Goyal's journey included a stint as a remote research intern at the Law Office of Attorney Baron J Bison, where he gained invaluable practical experience that complemented his academic prowess.

Mr. Goyal brings a unique perspective shaped by his diverse experiences and commitment to legal excellence. His insights are expected to enrich this session, providing valuable knowledge and inspiration to students and participants.



MOOTING

VINAYAK CHAWLA

Mr. Vinayak Chawla brings an unparalleled depth of experience and expertise to the fore. One of the most decorated mooters NUJS has ever produced, Vinayak's journey is adorned with accolades and triumphs in the realm of legal advocacy.

His prowess in mooting is exemplified by his remarkable achievements, including clinching the title of 1st Runner Up and Best Speaker at the World Rounds of the ICC Moot Court Competition.

Notably, Vinayak led his team to the finals of the competition, where they had the honor of arguing at the International Criminal Court in The Hague, Netherlands.

Moreover, Vinayak's exceptional performance extends to national platforms, with victories such as the 9th Justice Hidayatullah Memorial National Moot Court Competition, where he emerged as the winner. His adeptness in articulating legal arguments was further recognized when he was awarded an Honourable Mention for Best Oralist Advocate at the 13th Willem C. Vis International Commercial Arbitration Moot Court Competition.

Vinayak's commitment to excellence and his passion for mooting make him a compelling speaker at the IDIA workshop, where attendees can expect to glean invaluable insights and inspiration from his journey and expertise.



ALTERNATIVE DISPUTE RESOLUTION

ADIT GARG

Adit Vikramaditya Garg, a Research Associate at the Office of HMJ Pardiwala, is a distinguished legal professional with a specialization in Alternative Dispute Resolution (ADR). Graduating from NUJS in the batch of 2021, he has accumulated a wealth of experience and accolades in the realm of ADR.

During his college tenure, Mr. Garg showcased his exceptional negotiation skills by emerging as the runners-up in the negotiation category of the INADR International Law School Mediation Tournament.

He also emerged as runners-up position in the Symbhav Client Counseling Competition organized by Symbiosis Law College, Pune in 2020.

Complementing his practical achievements, Adit has pursued further education and training in ADR. He participated in a workshop on negotiation conducted by Dr. Claudia Winkler, founder of the Negotiation Academy, further enhancing his expertise in negotiation techniques and strategies

With his rich experience and diverse exposure in the field of ADR, Adit Vikramaditya Garg is uniquely positioned to offer insights into various facets of ADR. His practical achievements, coupled with his dedication to ongoing education and training, make him an ideal speaker to delve into the intricacies of ADR and its significance in modern legal practice.



INTERNSHIP & CAREER BUILDING

ASEES KAUR

Asees Kaur, a distinguished alumna of NUJS, emerges as a beacon of success and inspiration for aspiring legal professionals. As a trainee solicitor at Allen & Overy, Asees epitomises the epitome of achievement in her field, poised to illuminate the path towards a fulfilling legal career at the IDIA workshop.



Alongside her present successful work at A & O, and an illustrious tenure of over five years at the esteemed Vidhi Centre for Legal Policy, Asees commands a profound understanding of the intricate nuances of the legal landscape. Her role as a contributing writer at Nyaaya and her experiences as a judicial intern at the Supreme Court of India testify to her versatile skill set and unwavering commitment to excellence.

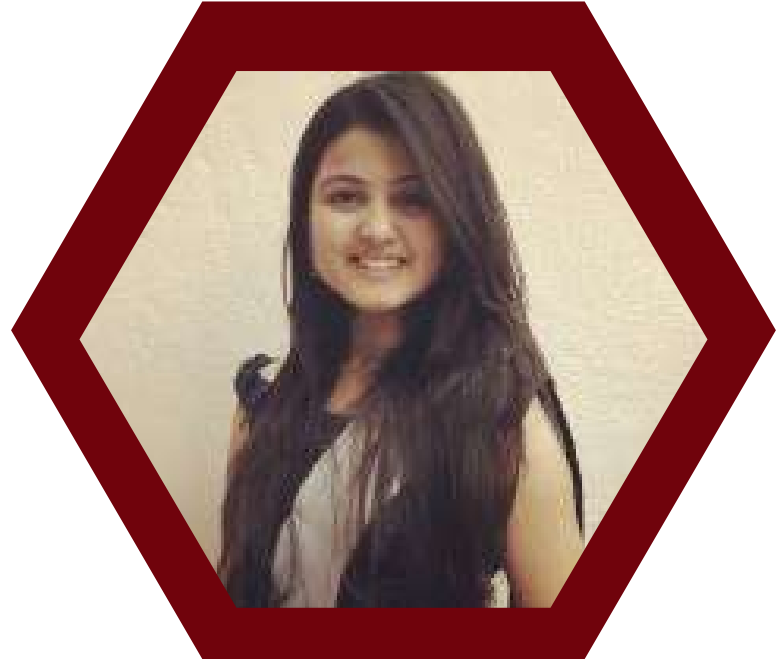
Asees's leadership within the Kautilya Society, where she has served as both a member and a team coordinator, underscores her proactive approach to nurturing legal talent and driving impactful change within the profession. Furthermore, her entrepreneurial flair, evidenced by her role as co-founder of Big Momma's, speaks volumes about her ability to innovate and succeed in diverse endeavours.

As a speaker at the IDIA workshop, her session would impart invaluable wisdom gleaned from her rich professional journey, offering valuable insights into internships and career-building within the legal realm. Attendees can anticipate a riveting discourse guided by Asees's expertise and passion for empowering the next generation of legal luminaries.

POST GRADUATE EDUCATION

ASHIKA JAIN

Ashika Jain, a distinguished postgraduate scholar, shines as a beacon of academic excellence and legal prowess. As a recent alumna of NUJS (2023 Batch), who is currently pursuing the prestigious BCL (Bachelor of Civil Law) degree at the University of Oxford, Ashika's journey is marked by a relentless pursuit of knowledge and scholarly achievement.



Ashika's professional journey includes diverse internships and research roles, reflecting her dedication to exploring regulatory frameworks and legal intricacies. Notably, her tenure as a Regulatory Analyst at the Regulatory Genome Project, Cambridge Judge Business School, Cambridge University, underscores her commitment to understanding and dissecting regulatory challenges.

Her multiple accolades in prestigious moot court competitions, such as the Philip C. Jessup International Law Moot Court Competition and the Willem C. Vis International Commercial Arbitration Moot, further highlight her exceptional advocacy skills.

As a speaker focusing on postgraduate education at the IDIA workshop, Ashika Jain brings a unique blend of academic excellence, practical experience, and strategic insight, promising attendees an enriching and inspiring discourse.

CAREER IN LITIGATION

ADIT SUBRAMANIAM PUJARI

Adit Subramaniam Pujari, a seasoned advocate epitomizes excellence and dedication in the legal profession. With over a decade of experience, Adit has honed his skills and carved a niche for himself in the legal landscape.

As a self-employed advocate since September 2016, Adit has demonstrated his prowess in navigating the complexities of litigation across various courts and tribunals. His tenure in the esteemed Chambers of Mr. Kapil Sibal and Chambers of Siddharth Aggarwal further solidifies his expertise in regulatory, civil, commercial, criminal, and arbitration matters.

Having represented clients in the Supreme Court of India, Delhi High Court, and various tribunals and trial courts, Adit brings a wealth of practical experience to the table. His proficiency in handling diverse legal issues reflects his versatility and depth of knowledge in litigation and dispute resolution.

Prior to his independent practice, Adit served as an Associate at Amarchand Mangaldas, where he gained invaluable experience in litigation and disputes resolution. His tenure at one of India's premier law firms provided him with a strong foundation and exposure to complex legal matters.

As a speaker focusing on careers in litigation at the IDIA workshop, Adit Subramaniam Pujari promises to share invaluable insights and guidance based on his extensive experience. Attendees can expect to benefit from his practical wisdom and strategic advice, making him an indispensable resource for aspiring litigators.



CAREER IN LAW FIRMS

SOMDUTTA BHATTACHARYA

Somdutta Bhattacharya, a distinguished legal professional focusing on careers in law firms, stands as a testament to excellence and accomplishment in the legal field. With a notable career trajectory, Somdutta has earned recognition as a Partner at Argus Partners (Solicitors & Advocates) and has been acknowledged as a 'Recommended Lawyer' in Dispute Resolution by Legal500, further cementing his status as a notable practitioner in the legal community.



Somdutta's journey in the legal profession began as an Associate at Amarchand & Mangaldas & Shardul A. Shroff wherein he excelled in complex litigation and arbitration cases, representing global mining giants, major shipping companies, and multinational corporations in high-stakes disputes. His involvement in international arbitrations, bilateral investment treaty disputes, and significant litigation matters showcased his expertise and strategic acumen. His tenure at Fox and Mandal laid the foundation for his subsequent roles, enabling him to handle diverse legal challenges with finesse.

He subsequently transitioned to Fox and Mandal, Kolkata, where he represented clients in significant disputes involving shareholding, real estate, and property matters before finally joining Argus Partners

As a speaker focusing on careers in law firms at the IDIA workshop, Somdutta Bhattacharya brings a wealth of practical experience and strategic insights to the table. Attendees can expect to gain invaluable guidance and perspective from Somdutta's journey, making him an indispensable resource for those aspiring to excel in law firm environments.

CAREER IN CIVIL SERVICES

SHWETA BANSAL

Shweta Bansal, a graduate from NUJS, Kolkata, started her career at AMSS before joining the Civil Services. She currently serves as Deputy Secretary, DPA, Ministry of External Affairs. With careful effort and determination, she cracked the Civil Services examination, thereby becoming one of those who have been able to make it through many obstacles that life throws into their paths in order to rise up.



Shweta's preparation for the Civil Services was characterized by commitment and strategic planning. Taking a sabbatical from her legal career, she took a break from her job as a lawyer and dedicated two years to the preparation for the Civil Services Examination, efforts which eventually bore fruit.

Shweta's session will be very helpful for students planning to take up exams for civil services. The way she transitioned from having a successful career in law to qualifying for the Civil Services Examination emphasizes the importance of persistence and tactical preparation.

ALTERNATE CAREER OPTIONS

OM AGARWAL

Om Agarwal, a NUJS graduate from the class of 2016, is a seasoned entrepreneur with a focus on legal and tech startups. After having graduated from NUJS, Om undertook product management at Stanford University of Engineering. He then went on to study Business Analytics, Managerial Economics and Financial Accounting in Harvard Business School. He has authored over 25 papers, exploring the intersection of startups and intellectual property law.



As the founder of two ed-tech startups, EazyCoach and Timespade, Om is deeply involved in shaping the future of education and AI-assisted web and mobile apps. He has also served as a consultant at American Express and Nestle, contributing valuable insights to these organizations.

Om's ventures extend to the tech realm, co-founding Whalepod, a metaverse platform for live 3D events. With a career spanning from web 1.0 to web 3.0, he has consistently demonstrated his ability to innovate and disrupt in the rapidly evolving technology landscape.

Om Agarwal's industrious career across disciplines is only testament to how versatile and diverse one's career can be after an education in the law. His experience only continues to inspire students to take up alternative prospects post law school, which can be equally fulfilling as mainstream legal careers.